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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

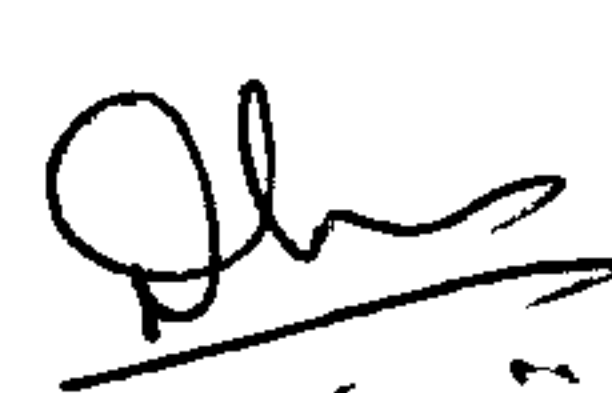
C.P. (I.B) No. 168/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2018

Name of the Company: MFC Transport Pvt Ltd.
V/s.
Essar Heavy Engineering Services Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NILU VAIDANKAR	Adv.		
2.				

ORDER

Advocate Ms. Nilu Vaidankar is present for the Operational Creditor/ Petitioner.
None present for the Respondent.

The Proof of dispatch of copy of the petition on Respondent is filed.

The Petitioner shall file proof of service of copy of petition on Respondent.

The Petitioner is directed to serve the notice of date of hearing on Respondent along
with the copy of order under acknowledgment and shall file the proof of service.

The Registry is directed to serve the notice of date of hearing on the Respondent
along with copy of the order under acknowledgment.

The Respondent shall file its objections, if any, within one week by serving an
advance copy to the petitioner.

List the matter on 13.06.2018 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 03rd day of May, 2018.